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**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)

PRESENT: HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)

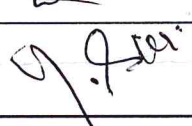
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 23.01.2018 AT 10.30 AM

TRANSFER PETITION NO.	TP No.22/HDB/2016
COMPANY PETITION/APPLICATION NO.	CP No. 29/2008
NAME OF THE COMPANY	Sanghi Threads Private Limited
NAME OF THE PETITIONER(S)	Ravi Sanghi & Another
NAME OF THE RESPONDENT(S)	Sanghi Threads Private Limited & (10) Others
UNDER SECTION	397/398

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
S. Chidambaram ^{P-2}	ACS	9849056652	
Ch. Ramesh Babu	AC	9849456657	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
P. Amarendra Reddy ⁽¹²⁴⁻⁸⁾	Adv.	9246501212	
Y. Suryanarayana	counsel for R3 & R5	9849866556	

Heard Shri S. Chidambaram, Ld. PCS and Shri CH Ramesh Babu, Ld. Counsel for the Petitioner and Shri Y. Suryanarayana, and Shri P. Amarendra Reddy, Ld. Counsels for the Respondent.

Shri CH Ramesh Babu, Ld. Counsel for the Petitioner No.1 filed a letter dated 21.10.2017 before the Bench, stated to have been passed by Hon'ble Supreme Court in Civil Appeal No. 12441/2017. This memo is signed by Shri Ravi Sanghi and Shri Girish Kumar Sanghi. When the Bench asked Mr. Girish Kumar Sanghi, whether the above memo is signed by him or not, he submitted that he has signed the memo and said something which is in accordance with the above memo. Therefore, we direct Mr. Girish Kumar Sanghi, to file an affidavit with regard to the contents of this letter and he requested 2 days time duly serving a copy to the other side. The memo dated 21.10.2017 and 11.01.2018 are taken on record.

Post the case on 25.01.2018


Member (T)

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Member (J)